

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.M. No. 2461/94

New Delhi, dated the 3th April, 1995

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Smt. Vinod Kumari
w/o Late Shri Bengali Singh,
r/o F-2008, Netaji Nagar,
New Delhi-110023

... Applicant

(None for the applicant)

Versus

1. The Secretary,
Ministry of Urban Development
Govt. of India, Nirman Bhawan,
New Delhi.
2. Director of Estates,
Govt. of India, M/O Urban Development,
Nirman Bhawan, New Delhi.
3. Estate Officer,
Director of Estate,
Nirman Bhawan, New Delhi.

... Respondents

(By Advocate Shri B.Lall)

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

On the last date i.e 8-3-1995, it was noticed that on the previous two occasions, namely, 17.1.1995 and 15-2-1995 the applicant was absent. In the circumstances, it was recorded that one last opportunity is given to the applicant to be present either in person or through her counsel, failing which it will be presumed that applicant is no longer interested in pursuing the case.

In the above circumstances, this application is dismissed for default and non prosecution.

Lakshmi Swaminathan
(Lakshmi Swaminathan)
Member (J)

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